



ITEM NO.13

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1386/2019

BANWARI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 180729/2022 - EXEMPTION FROM FILING O.T., IA No. 39651/2020 - EXEMPTION FROM FILING O.T., IA No. 104290/2019 - EXEMPTION FROM FILING O.T., IA No. 180725/2022 - GRANT OF BAIL, IA No. 39648/2020 - GRANT OF BAIL & IA No. 104293/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-12-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Appellant(s) Mr K.T.S.Tulsi, Sr.Adv.
Ms. Pallavi M., Adv.
A. Bhati, adv.
Mr. Raj Kamal, AOR

For Respondent(s) Mr. Parmanand Pandey, AOR
Mr. Utkarsh Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel appearing for the parties. There are two applications for bail, being I.A.No.39648/2020 of 2020 and I.A.No.180725 of 2022. The latter application gives certain additional factors occurring subsequent to filing of the earlier application in support of the applicant's plea for bail.

On considering the advanced age of the appellant and having

regard to the role attributed to him in commission of the offence for which he has been convicted, we are of the opinion that the sentence of the appellant ought to be suspended and the appellant be released on bail.

Under such circumstances, we direct that the sentence against the appellant be suspended and the appellant be released on bail in the subject-case on such terms and conditions the concerned Trial Court may deem fit and proper, pending final outcome of the present appeal.

Accordingly, I.A. Nos. 39648/2020 and 180725/2022 are disposed of.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR